

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6920/2019

(Arising out of impugned final judgment and order dated 14-05-2018 in CRLA No. 1037/2015 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

ANIL KUMAR GUPTA

Respondent(s)

(IA No. 155208/2021 - EXEMPTION FROM FILING O.T.)

Date : 09-03-2022 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.R. SHAH
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s) Ms. Sonia Mathur, Sr. Adv.
Mr. Pranay Ranjan, Adv.
Ms. Manisha Chaya, Adv.
Mr. Digvijay Dam, Adv.
Ms. Shreya Jain, Adv.
Mr. Arvind Kumar Sharma, AOR

For Respondent(s) Mr. Barun Kumar Sinha, Adv.
Mrs. Pratibha Sinha, Adv.
Mr. Mudit Kaul, Adv.
Mr. Rohit Amit Sthalekar, AOR

UPON hearing the counsel the Court made the following
O R D E R

List on 30.03.2022.

(R. NATARAJAN)
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)
BRANCH OFFICER